

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 30TH DAY OF OCTOBER, 2000

Original Application No.821 of 1992

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.BISWAS, MEMBER(A)

Shri Punnoo Lal, a/a about 56 years
Son of Shri Bachchoo Lal
R/o 48, Matiyara, P.O. Daraganj,
Allahabad, posted as HSG-II, RMS'A'
Dn.Allahabad

... Applicant

(Applicant in person)

Versus

1. Union of India through Director General Posts, New Delhi.
2. Post Master General, U.P. Circle, Lucknow.
3. Director Postal Services, Office of C.P.M.G.U.P.Circle Lucknow.
4. Senior Supdt. RMS'A' Dn.Allahabad.
5. Shri Kedar Nath, HSG-II (Retd) C/o Sr. Supdt. RMS'A' Division Allahabad.
6. Shri C.P. Shukla, Head record Office R.M.S.'A" Division, Allahabad.
7. Shri Nauratan, HSG-II (Retd) O/o Supdt. RMS 'A'Dn. Allahabad.
8. Shri M.U. Farrooqi, HSG-II, O/o Sr. Supdt. RMS'KP'Dn, Kanpur.
9. Shri Damodar, HSG-II (Retd) Head Record Office, O/o Supdt. RMS'A'Dn. Jhansi
10. Shri S.P. Sharma, HSG-II (Retd) O/o Supdt. RMS'SH'Dn, Saharanpur.

... Respondents

(By Adv: Shri Satish Chaturvedi)

O R D E R (Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

By this application applicant has challenged the order dated 27.10.1987 by which allotment and posting to HSG Gr-II cadre was

granted to certain persons and applicant was denied the chance. Applicant has also prayed that against aforesaid action applicant filed his representations on 26.10.1988, 1.3.1990 and 25.2.1991. However, the representations have not been decided. Relief has been claimed that the respondents may be directed to decide the representations by a speaking order. In our opinion, since the applicant has already approached the departmental authorities by means of representations the ends of justice shall be better served if the departmental authorities are directed to decide the representations of the applicant expeditiously. The applicant has also submitted that though he has been promoted as HSG w.e.f. 29.2.1992 but his grievance is with regard to his promotion in LSG Grade. In our opinion, all these controversies which require examination of main factual aspects which can be conveniently done by the departmental authorities.

For the reasons mentioned above, this application is disposed of finally with the direction to the Post Master General/Chief Post Master General (with which designation his office is known now), respondent no. 2 to decide the representation of the applicant by a reasoned order within four months. It shall also be open to the applicant to file a fresh consolidated representation alongwith the copy of this order before respondent no. 2. There will be no order as to costs.

S. Basu
MEMBER (A)

R. F.
VICE CHAIRMAN

Dated: 30.10.2000

Uv/
